

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**


RA No. 59/2005
MA No.1444/2004
IN
OA No. 2570/2001

Review Application No. 59/2005 has been filed against order dated 03.02.2005 passed in MA No. 1444/2004 by a Single Bench comprising of Hon'ble Mr. D.R. Tiwari, Member(A).

Original Application No. 2570/2001 has already been disposed of on 15.05.2002 by a Single Bench comprising of Hon'ble Mr. Kuldip Singh, Member(J)(as he then was, now HVC(J) at Jodhpur Bench)

Hon'ble Mr. D.R. Tiwari, Member(A) is a Member of the Allahabad Bench of the Tribunal.

In view of the above Review Application may be sent to the Registrar Allahabad Bench for placing the same before Hon'ble Mr. D.R. Tiwari, Member(A) by circulation in the first instance as provided by Appendix-IV para II (b) of CAT Rules of Practice, 1993.


(T.J.S. SANDHU)
DEPUTY REGISTRAR(JUDL.)
04.04.2005

JOINT REGISTRAR

PRINCIPAL REGISTRAR

HON'BLE CHAIRMAN

803/P.R.
06/04/2005

117 D.P.B.
Maha Sh.
8/4/05

263/D.R.G./05
8/4

Pr. Registrar
7/4

7/4

7/4

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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

Review Application No. 59 of 2005.

IN

M.A. No. of 1444 of 2004.

IN

O.A. No.2570 of 2001

ALLAHABAD THIS THE 26th DAY OF MAY 2005.

Hon'ble Mr. D.R. Tiwari, Member (A)

1. Smt. Aruna Devi w/o late Kunwar Pal Singh
2. Shri Indresh Rao S/o late Shri Kunwar Pal Singh

Ex-Train Mail Peon Neoli Distt-Etah, R/o
Mohalla Gandhi Nagar (Jatavpura) Etah.

.....Applicants.

(By Advocate: Sri D.P. Sharma)

Versus.

1. Union of India
Through Secretary
Ministry of Communication
Department of Posts
Dak Bhawan- Sansad Marg
New Delhi.
2. The Chief Postmaster General
U.P. Circle, Lucknow.
3. The Superintendent of Post Offices,
Etah Division- Etah.

(By Advocate: Sri)

.....Respondents.

ORDER

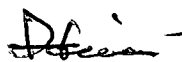
This Review application has been filed against
the order of this Tribunal in M.A. No. 1444/04 in

D.P. Sharma

2.

O.A. No. 2570 of 2001. I have gone through the review application in question. The settled legal position is that review is not an appeal in disguise. I do not find any error apparent in this order. Review is not a routine procedure. In case, the applicant is aggrieved by the order, he may go in for appeal or revision or file a writ.

2. In view of the above, the review application is devoid of merits and it merits rejection.


Member-A

/Manish/